

(c) whether Government are of opinion that these farm houses have been illegally built and without any specific permission and should in any case be demolished;

(d) if so, the reasons therefor;

(e) whether the Government of NCT of Delhi are of opinion that these farm houses should be regularized on a similar lines as has been done by the Central Government in case of Anant Ram Dairy Colony built on public land; and

(f) the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA) : (a) and (b) No, Sir. MCD has denied that some houses in Sainik Farm, Delhi have recently been demolished on selective basis.

(c) and (d) The Government is of the firm view that all unauthorised constructions should be demolished.

(e) Yes, Sir.

(f) The Government *vide* notification dated 30-8-2000 has appointed a Commission of Inquiry, headed by Mr. Justice G.T. Nanavati, a retired Judge of the Supreme Court of India, which will *inter-alia* inquire into the circumstances and the manner in which Sainik Farm and other illegal colonies have come up in violation of civic and revenue laws.

Construction of Samaj Sadan in R.K. Puram, New Delhi

3816. MISS FRIDA TOPNO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether Rs. 85.87 lakhs had been sanctioned in March, 1987 for construction of Samaj Sadan in Sector 12, R.K. Puram, New Delhi;

(b) if so, the details thereof;

(c) whether it is a fact that recently the plan map for construction thereof have been sent to architect for approval;

(d) the reasons for such inordinate delay;

(e) the details of expenditure of the sanctioned amount; and

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(f) by when Government propose to start the construction of Samaj Sadan and keeping in view the cost escalation of building material and what would be the present estimates?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI BANDARU DATTATRAYA) : (a) and (b) Yes, Sir. Sanction was issued by Department of Personnel and Training in March, 1987 for Rs. 85.87 lacs for construction of a category B Samaj Sadan in Sector-XII, R.K. Puram, New Delhi. This sanction was, however, withdrawn later in view of ban imposed by Government on construction of Samaj Sadans.

(c) Yes, Sir. Architectural Plans of the building are under preparation.

(d) The earlier sanction for this project was withdrawn and no fresh sanction has been issued by Department of Personnel & Training.

(e) No expenditure has been incurred.

(f) Estimates will be prepared on the basis of architectural plans of the buildings which are currently under preparation, following which fresh sanction will be required from Department of Personnel & Training.

Conversion charges for shops

3817. MISS FRIDA TOPNO : Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state :

(a) whether during 1993 to 1996, in case of shop No. 15, Sarita Vihar and shop No. 6, Yusuf Sarai (CC), conversion charges have been between Rs. 5000/- to Rs. 10,000/-;

(b) if not, the exact conversion charges and the date of conversion of the above shops from 'selected used' to 'general use';

(c) whether charges in respect of the above shops have not been in compliance with the policy adopted by DDA w.e.f. 23rd February, 1989;

(d) whether shop No. 1, Yusuf Sarai (CC) have not been treated at par with above two cases; and

(e) if so, the reasons therefor?